

Ms S. K. Muni
J. K. Panda
S. N. B. Ray

CAT/1/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....8090.....1996

R. K. Panigrahi.....Applicant(s)
 Versus
Union of India, etc......Respondent(s)

Sr. No.	Date	Order with Signature
1	7.2.96	<p>REGISTER</p> <p><i>CK</i> Registrar</p> <p>Original Application is disposed of at the admission stage with a direction to the applicant to make an appeal to the appropriate departmental authority against the orders contained in Annexure 4, under C.C.S. (CCA) Rules. It is also directed that the impugned annexure shall not operate until the case is examined and decided by the appellate authority and a decision in this regard is communicated to the applicant.</p> <p>In view of the fact that two parallel disabilities have visited the applicant, ^{and that} the cumulative effect of both is likely to cause considerable strain to the applicant, Shri Ashok Mohanty, learned Senior Standing Counsel (who was heard in the matter) is requested to take liaise with the concerned departmental authorities with a view to getting the appeal, when submitted by the applicant, disposed of very expeditiously soon after it is received.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;"><i>CK</i> 7/2/96</p>